

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-396(PB)/2017

In the matter of:

Exotica Housing & Infrastructure Projects ... Applicant

v.

KAD Housing Pvt. Ltd. ... Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 23.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER (TECHNICAL)

For the applicant:

Mr. Nakul Motha.
Mr. Vineet K. Chaudhary (PCS)

For the respondent:

ORDER

Learned counsel for the petitioner is present. In compliance with the order dated 10.11.2017 Minutes of the Board Resolution for the grant of loan as well as financial position for the financial year 2015-2016 is represented to be filed. However, it is represented by the learned counsel for the petitioner that a copy of the resolution as given by the corporate debtor and its original is not available in its record. It is also represented by the Id. Counsel for the petitioner that the notice of the filing of the

application has been sent to the registered office of the respondent as evidenced in Annexure 'C' and that the same has also been served on the corporate debtor. However, none appears for the corporate debtor. In the circumstances, the petitioner is directed to send notice of the next date of hearing of this petition to the registered office of the corporate debtor and for which purpose the hearing is fixed on 14.12.2017 and the notice to be taken within a period of one week.

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNIAL)

Sd/-
(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS